

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCivil Appeal No.1839/2018

BHUVAL RAM & ANR.

Appellant(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

Date : 18-12-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
[IN CHAMBER]

For Appellant(s) Ms. Sonal Kushwah, Adv. (A.C.)

For Respondent(s) Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Office Report dated 04.12.2024 indicates that learned counsel for both the appellants has expired and appellants have not been served with alternative arrangement notice due to remarks "No such person & Incomplete address".

2. Today, none has appeared on behalf of the appellants. Ms. Sonal Kushwah, Advocate (Mobile No.9907108518; E-mail-sonalk.adv@gmail.com), is appointed *amicus curiae* (*pro bono*). The Registry is directed to issue a paper book of the matter, in digital form, to the *amicus curiae*.

3. She shall get in touch with the learned Advocate-on-record for the respondents and apprise her of the passing of this order. Also, she shall continue to assist the Court in this matter.

4. The learned counsel for the parties are granted further six

weeks' time to comply with the earlier order passed and rectify the defects pointed out in the Office Report.

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)